

THE SALARY, ALLOWANCES AND PENSION OF MEMBERS OF
PARLIAMENT (AMENDMENT) ACT, 1999

No. 16 OF 1999

[18th March, 1999.]

An Act further to amend the Salary, Allowances and Pension of Members
of Parliament Act, 1954.

BE it enacted by Parliament in the Fiftieth Year of the Republic of India as follows:—

Short title and
commence-
ment.

1. (1) This Act may be called the Salary, Allowances and Pension of Members of Parliament (Amendment) Act, 1999.

(2) Save as otherwise provided in this Act, it shall come into force at once.

Amendment of
section 5.

2. In the Salary, Allowances and Pension of Members of Parliament Act, 1954 30 of 1954.
(hereinafter referred to as the principal Act), in section 5,—

(i) in sub-section (2), for the words "either alone or along with companion or spouse," the words "either alone or along with spouse or any number of companions or relatives," shall be substituted;

(ii) in *Explanation III*, for the words "the companion or the spouse shall be added in computing the limit of twenty-eight journeys specified in the proviso to that sub-section", the words "spouse, companions or relatives shall be added in computing the limit of thirty-two journeys specified in the proviso to that sub-section" shall be substituted.

Amendment of
section 6.

3. In section 6 of the principal Act, in sub-sections (1), (3) and (4), for the words "air-conditioned two-tier", wherever they occur, the words "first class air-conditioned or executive class of any train" shall be substituted.

Substitution of
new section for
section 6B.

4. For section 6B of the principal Act, the following section shall be substituted, namely:—

Travel facilities
to members.

"6B. Without prejudice to the other provisions of this Act, every member shall be entitled to—

(i) one free air-conditioned two-tier class railway pass for one person to accompany the member when he travels by rail; and

(ii) free travel by any railway in India in first class air-conditioned or executive class in any train with the spouse, if any, of the member from any place in India to any other place in India and if such journey or part thereof is performed by air, from any place other than usual place of residence of the member, to Delhi and back, to an amount equal to the fare by air for such journey or part thereof or the amount equal to the journey performed by air from the usual place of the residence of the member to Delhi and back, whichever is less."

5. In section 8A of the principal Act, in sub-section (1),—

Amendment of
section 8A.

(a) in the second and third provisos, for the words “one thousand and four hundred rupees per mensem”, the words “two thousand and five hundred rupees per mensem” shall respectively be deemed to have been substituted with effect from the 20th day of August, 1998;

(b) after *Explanation 2*; the following *Explanation* shall be deemed to have been inserted with effect from the 9th day of September, 1976, namely:—

“*Explanation 3*.—Where in any General Election held for the purpose of constituting a new House of the People, poll could not be taken in any Parliamentary constituency or any part thereof on the date originally fixed under clause (d) of section 30 of the Representation of the People Act, 1951 on account of such constituency or any part thereof being affected by terrorism, insurgency or public order problem, the member elected to such House from such constituency shall be deemed, for the purposes of this sub-section, to have served as member for such House from the date of publication, under section 73 of the said Act, of the notification relating to such House and he shall be entitled to receive pension at the rate admissible under the law for the time being in force on and from the date on which the dissolution of such House took place.”

43 of 1951.

6. After section 8A of the principal Act, the following section shall be deemed to have been inserted with effect from the 18th day of January, 1999, namely:—

Insertion of new
section 8AA.

“8AA. With effect from the 18th day of January, 1999, every person who is not a sitting member but has served for any period as a member of either House of Parliament shall be entitled along with a companion to travel in any train by any railway in India in air-conditioned two-tier class without payment of any charges on the basis of an authorisation issued for this purpose by the Secretariat of either House of Parliament, as the case may be.”

Travel facility to
ex-members.

Ord. 6 of 1999. 7. (1) The Salary, Allowances and Pension of Members of Parliament (Amendment) Ordinance, 1999 is hereby repealed.

Repeal and
saving.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance, shall be deemed to have been done or taken under the corresponding provisions of the principal Act as amended by this Act.